NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
6	Order dated 12.11.2003 O.A.Nos.350, 351 & 352/99 Since the issue involved in all the above mentioned three OAs are one and the same, we direct that this common order will govern all the three cases. None appeared for the applicant when called nor did the applicants in person appear to represent their cases. However, Shri D.N. Mishra, learned Standing Counsel for the Railways was present and with his aid and assistance we have perused the materials available on record and also heard him. Applicants in all the three OAs have prayed before this Tribunal for direction to be issued to Respondents-Railways to regularise their services against the posts of Enquiry-cum-Reservation Clerk by quashing the notification dated 9.6.1999 issued by the Respondents under Annexure-2/1. The facts of the case are that the applicants were working as Commercial Clerk in the scale of Rs.4000-6000/- when they were directed to work as Enquiry-cum-Reservation Clerk as a stop gap arrangement, this post being a selection one. Later on the Respondents, by issuing circular dated 24.11.1997(Annexure-2) called for applications for filling up vacancies of E.R.C. in the scale of Rs.4500-7000/- in different Divisions. The applicants were also called for the written test, but they could not comeout successful, as a result of which they were not called for the viva voce test.

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NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	Having regard to the facts and circumstances as stated above, we are of the view that the applicants having failed in the written test for the post of E.R.C. they do not have any subsisting right for promotion and/or to be regularised in that post, as claimed by them in all the three OAs. In this view of the matter, we dispose of all the three O.As being bereft of any merit. No costs. VICE-CHAIRMAN MEMBER(JUDICIAL) 12/11/2003